

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4322

ANSWERED ON:19.05.2006

CORRUPTION IN DDA

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**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the number of officials of Delhi Development Authority punished under corruption cases till date;
- (b) the number of officials against whom action has been taken by the authorities on account of corruption cases or whose cases are under investigation of Central Bureau of Investigation;
- (c) the details of charges levelled and proved against them; and
- (d) the steps taken or proposed to be taken by the Government to check the menace of corruption in DDA?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI AJAY MAKEN )

(a): Delhi Development Authority (DDA) has reported that during the period 1.4.03 to 31.3.06, services of 10 officials were terminated on corruption charges. However, out of these, one official has been reinstated in compliance with orders of the Delhi High Court. During the same period, the Court of Special Judge, Delhi has convicted four DDA officials in corruption cases, however, the orders have been stayed by the Delhi High Court.

(b)to(c): DDA has further reported that during the period 1.4.03 to 31.3.06, it has initiated action against 10 officials on account of corruption cases or whose cases are under investigation of CBI. Regular departmental action has been initiated against two officers on the recommendations of CBI. Charges against these officials include preparation of forged possession letter, accepting bribe and having assets beyond known sources of income.

(d): Several steps have been initiated for system improvement in DDA to bring in transparency in its functioning. Information is disseminated to the public through guidebooks, counsellors and website. Measures have also been taken by DDA to train its workforce, introduce computerization and e-governance as well as to exercise strict vigilance at all levels. In order to streamline its functioning, DDA has taken preventive measures such as monitoring/implementation of time limits provided for various transactions, as per Citizens Charter. Right to information (RTI) mechanism has been put in place for ensuring complete transparency.